

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL No. 908 OF 2026
(Arising out of SLP (CrI.) No.2947/2026 @ D.No.61734 OF 2025)

N PEDDI RAJU

... APPELLANT

Versus

THE STATE OF TELANGANA & ANR.

... RESPONDENTS

O R D E R

1. Delay condoned.
2. Leave granted.
3. We have heard learned counsel for the appellant as well as learned Senior Counsel for respondent No.2 and carefully perused the material placed on record.
4. After going through the impugned judgment, we are of the considered opinion that the High Court has minutely considered the entire material during the course of proceedings, and has rightly held that no *prima facie* case to proceed against respondent No.2 committing the alleged offence is made out.
5. In our considered opinion, the view taken by the High Court is one of the plausible and possible views based on a correct appreciation of the material/evidence on record. It warrants no interference by this Court.

6. The appeal is, accordingly, dismissed.

7. As a result, the pending interlocutory application, if any, also stands disposed of.

.....CJI.
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(VIPUL M. PANCHOLI)

NEW DELHI;
FEBRUARY 16, 2026.

ITEM NO.18

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 61734/2025

[Arising out of impugned final judgment and order dated 17-07-2025 in CRLP No. 4162/2020 passed by the High Court for The State of Telangana at Hyderabad]

N PEDDI RAJU

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

IA No. 37845/2026 - CONDONATION OF DELAY IN FILING

IA No. 37790/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS

Date : 16-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Nitin Meshram, Adv.
Mr. Ritesh Patil, AOR
Mr. Rishi Raj Singh, Adv.
Mr. Surya Pratap Deva, Adv.

For Respondent(s) Mr. Siddharth Luthra, Sr.Adv.
Mr. Kumar Vaibhaw, Adv.
Mr. Lzafeer Ahmad B.F., AOR
Mr. Mohd Ashaab, Adv.
Mr. Shubham Arun, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeal is dismissed in terms of the signed order.

As a result, the pending interlocutory application, if any, also stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed order is placed on the file)

